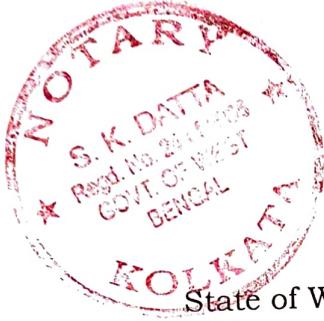


BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 91/2023/EZ



In The Matter of:

Nirmal Kumar Singha

... Applicant

Versus

State of West Bengal & Ors.

... Respondents

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT NUMBER 04, SPECIAL LAND ACQUISITION OFFICER, BANKURA, DISTRICT BANKURA.

INDEX

SL	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit-in-Opposition		1-10
2.	Photocopy of the notification S.O.3679 (E) dated 01/12/2016 is annexed herewith.	'R-1'	11-13
3.	Photocopy of the Notification no. S.O.2126 (E) dated 22.06.2017, is annexed herewith.	'R-2'	14-17
4.	Photocopy of the above referred Gazatte is annexed herewith.	'R-3'	18-21

5.	Photocopy of the Memo no. 129/L.A dated 07.03.2017 written by the District magistrate (L.A.) Bankura & Competent Authority (NH-60) to the Divisional Forest Officer (North) Bankura along with list of trees are collective annexed herewith.	'R-4'	22-23
6.	Photocopy of the memo no 861/28-2 dated 10.03.2017 written by the Divisional Forest Officer (Bankura) North Division, to the Additional District Magistrate (LA) Bankura & Competent Authority (NH-60) along with valuation report of trees are collective annexed herewith.	'R-5'	24-27
7.	Photocopy of the Gazatte Notification dated 01.03.2007 is annexed herewith.	'R-6'	28

Filed by

*Sibojyoti Chakrabarti*  
SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)

(M): 9007035534



3

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 91/2023/EZ



*Tapas Mandal*  
Spl. Land Acquisition Officer,  
Bankura



In The Matter of:

Nirmal Kumar Singha

...Applicant

Versus

State of West Bengal & Ors.

... Respondents

AFFIDAVIT-IN-OPPOSITION ON BEHALF OF THE RESPONDENT NUMBER 04, SPECIAL LAND ACQUISITION OFFICER, BANKURA, DISTRICT BANKURA

I, Sri Tapas Mandal, S/o Late Tapan Mandal, presently posted as Special Land Acquisition Officer, Bankura District having office at Administrative Building, Bankura Collectorate, Bankura, P.O & P.S- Bankura, District: Bankura, Pin: 722101, do hereby solemnly affirm and submit as follows:-

1. That this affidavit is being filed in compliance to the Solemn Order dated 07.12.2023, passed by the Hon'ble Tribunal.
2. That the Hon'ble National Green Tribunal, Eastern Zone Bench in the Solemn Order dated 07.12.2023 has been pleased to interalia direct the respective respondents to file their counter affidavits.
3. That at the outset it is submitted that The Ministry of Road Transport And Highways, Govt. of India has issued Notification U/s 3A(1) of NH Act, 1956 vide Notification no. S.O.3679 (E) dated 01.12.2016, where

Ministry of Road Transport And Highways, Government of India has declared its intention to acquire 9.64 acres of land in the Mouza- Mautara (JL-101), Konra (JL-105) under the PS- Gangajal Ghati, District- Bankura for the purpose of construction of proposed Bridge over river Shali at Chainage 247.00 Km of NH-60 in the district of Bankura, West Bengal.

Tabam  
Spl. Land Acquisition Officer  
Bankura

Photocopy of the Notification S.O.3679 (E) dated 01/12/2016 is annexed herewith and marked with the letter 'R-1'.

4. That the Ministry of Road Transport And Highways, Government of India has issued Notification u/s 3D (1) of NH Act, 1956 vide Notification no. S.O.2126 (E) dated 22.06.2017, where Ministry of Road Transport And Highways, Government of India has declared that 9.64 acres of land in the Mouza- Mautara (J.L.No.101), Konra (JL-105) under the PS: Gangajal Ghati, District Bankura is acquired for the purpose of construction of proposed Bridge over river Shali at Chainage 247.00 Km of NH-60 in the district of Bankura, West Bengal.

Photocopy of the Notification no. S.O.2126 (E) dated 22.06.2017 is annexed herewith and marked with the letter 'R-2'.

5. That subsequently with the publication of Notification in the Government Gazette and in pursuance of Section 3D(2) of the NH Act, 1956 ; said 9.64 acres of land in the mouza- Mautara (JL-101), Konra (JL-105) under the PS- Gangajal Ghati, District- Bankura has been vested absolutely in the Central Government, free from all encumbrance.

Photocopy of the above referred Gazatte is annexed herewith and marked with the letter 'R-3'.



6. That the instant original application has been filed by the applicant interalia alleging illegal felling of trees at Konra Mouza within Gangajalghati Police Station, in the district of Bankura by the respondent number 10, the private respondent without valid permissions from the concerned authorities and without the knowledge and consent of the applicant. That the plot of land in question has been acquired by the authority for construction of bridge on river shali and moreover in connection with the said land a partition suit is pending before the Ld. Civil Court.

7. That with regard to the statements made in paragraphs 5.1 to 5.4 of the original application this deponent states in pursuance of the Section 3H of the NH Act, 1956, CALA (Competent Authority Under Land Acquisition) and Additional District Magistrate (LA),(Land Acquisition) Bankura has issued notice to all including the original applicant i.e. Nirmal Kumar Singha S/O Aredhendu Singha for collection of Award Compensation money.

In pursuance of the Section 3G of the NH Act, 1956, CALA(Competent Authority Under Land Acquisition) and Additional District Magistrate (LA), Bankura has declared Award compensation money for the LA case no. 02 of 2016-17.

On 12.08.2022, the original applicant namely Nirmal Kumar Singha made a submission before the District Magistrate, Bankura and claimed that a Title Suit bearing No. 16 of 2021 is pending before the Court of the Ld. Civil Judge (Senior Division), Bankura involving the LR plot of land and that matter is yet not finally disposed of by the Ld. Civil Judge (Senior Division), Bankura. Nirmal Kumar Singh demanded that Award compensation money should not be disbursed till final disposal of that Title Suit.



6

That it is submitted in this regard that till date payment of Award compensation in respect of LR plot no. 815 of Mouza- Konra (JL-105), PS- Ganghagal Ghati, District- Bankura has not been made and is pending till the disposal of the above noted Title Suit case bearing no. 16 of 2021, pending before the Court of Ld. Civil Judge (Senior Division) at Bankura.

Tapan Kumar  
Spl. Land Acquisition Officer  
Bankura

8. That with regard to the statements made in paragraphs 5.5 to 5.7 of the original application this deponent states that the same are related to records available in the office of Forest Range Officer/Divisional Forest Range Officer, Bankura, (North Division).
9. That with regard to the statements made in paragraph 5.8 of the original application this deponent states that permission for cutting trees is generally given by Forest Departmental Authority and is not directly related to the land Acquisition department.
10. That with regard to the statements made in paragraph 5.9 of the original application the deponent states the Additional District Magistrate (L.A.), Bankura & Competent Authority (NH-60) vide Memo no. 129/L.A dated 07.03.2017 had requested the Divisional Forest Officer (North) Bankura to send the valuation report of the trees situated on the land to be acquired for the construction of bridge over river Sali at 247 Kilometer of NH60 in the District Bankura for preparation of the estimate along with the list of trees.

Photocopy of the Memo no. 129/L.A dated 07.03.2017 written by the Additional District Magistrate (L.A.) Bankura & Competent Authority (NH-60) to the Divisional Forest Officer(North) Bankura along with list of trees are collectively annexed herewith and marked with the Letter – R-4’.



7

11. That subsequently vide memo no. 861/28-2 dated 10.03.2017 the Divisional Forest Officer (Bankura) North Division had informed the Additional District Magistrate (L.A) Bankura and Competent Authority (NH-60) the detailed report of the valuation of trees.

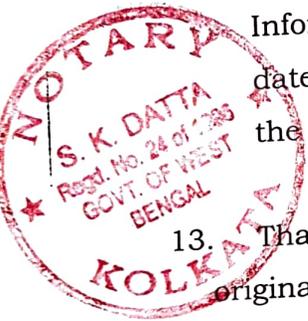
Photocopy of the memo no861/28-2 dated 10.03.2017 written by the Divisional Forest Officer (Bankura) North Division, to the Additional District Magistrate (LA), Bankura & Competent Authority (NH-60) along with valuation report of trees are collectively annexed herewith and marked with the Letter - 'R-5'.

12. That with regard to the statements made in paragraph 5.10 of the original application the deponent states that it appears from the annexure (page 42) of the Original Application that an F.I.R (First Information Report) being No. Gangajalghati P.S F.I.R No. 81/2023 dated 19.06.2023 u/s 447/427/188/34 IPC has been registered with the Gangajalghati Police Station.

13. That with regard to the statements made in paragraph 5.11 of the original application the deponent submits that with regard to the representation made on 20.06.2023 by the applicant to the District Magistrate, Bankura it is stated that as per the Kolkata Gazette Notification issued by the Forest Department, Government of West Bengal dated 01.03.2007 the competent authority under the provisions of West Bengal Trees (Protection & Conservation In Non-Forest Areas) Act, 2006 the competent authority is the Forest Range Officer/Divisional Forest Officer (Utilization Division)/Divisional Forest Officer, and as such the district administration has no specific role with regard to felling of trees in Non-Forest areas.

Photocopy of the Gazette Notification dated 01.03.2007 is annexed herewith and marked with the letter 'R-6'.

Tapan Mondal  
Spl. Land Acquisition Officer  
Bankura



14. That with regard to the statements made in paragraph 6 of the original application the deponent states that the provisions of the West Bengal Trees (Protection & Conservation In Non-Forest Areas) Act, 2006, and National Forest Policy, 1988 are looked after by the Forest department.

15. That with regard to the statements made in paragraph 6.1 & 6.2 of the original application the deponent states that the same are matters of fact and record.

16. That with regard to the statements made in paragraph 6.3 & 6.4 of the original application it appears from the annexure (page 42) of the Original Application that an F.I.R has already being lodged by the Gangajalghati Police Station and with regard to illegal cutting of trees the same relates to implementation by the concerned Forest Division.

17. That with regard to the statements made in paragraph 7, Sub Paragraph (I) to (III) of the original application the deponent states that the same relates to the exclusive jurisdiction of the Forest department.

Paragraph 7 sub paragraph (IV) the district administration has no direct role in case of illegal cutting of trees in Non Forest Area Act.

18. That with regard to the statements made in paragraph 7, Sub Paragraph (V) to (VII) of the original application the deponent does not comment on the same.

19. That with regard to the statements made in paragraph 8 (i) to (v) of the original application the deponent states that the prayer is subject to the affidavit filed by the Forest Department and the outcome of the F.I.R lodged at the Gangajalghati and with regard to the rest of the prayer it is most humbly submitted that the same is the discretion of the Hon'ble Tribunal as may be deemed proper for the ends of justice.

Tapan Das  
Spl. Land Acquisition Officer  
Bankura



S.L. NO. 02/23/01/2024

Tapam Sen  
Spl. Land Acquisition Officer  
Bankura

20. That with regard to the statements made in paragraph 9 of the original application the deponent states that the same being interim prayer this deponent does not comment on the same.

21. That it is also pertinent to mention at this juncture that the Divisional Forest Officer (South) Division, Bankura has been made a party respondent, but the area in which the illegal felling of trees as alleged in the original application to have occurred falls within the jurisdiction of Divisional Forest Officer (North) Division, Bankura.

22. That the statements made in the above paragraphs above are true to my knowledge and belief and from the records as available in the office of the Land Acquisition Section, Office of the District Magistrate & Collector, Bankura.

23. That it is most respectfully prayed that this deponent has regard to the Solemn Directions as may be passed by the Hon'ble Tribunal and the Hon'ble Tribunal may kindly be pleased to pass necessary Order/Orders as is deemed fit for the ends of justice.

Identified by me

*Sibojyoti Chakrabarti*  
Advocate 24.01.2024

State of West Bengal

Deponent



Solemnly Affirmed  
&  
Declared before me  
on identification of Advocate

*S. K. DATTA*  
S. K. DATTA  
NOTARY  
23.01.2024

*Tapam Sen*  
Spl. Land Acquisition Officer  
Bankura  
DEPONENT,

SANTOSH KUMAR DATTA  
NOTARY  
90/1A, Hari Ghosh Street  
Kolkata-700006  
Regn. No.- 24 of 1996

VERIFICATION:

I, the deponent above- named, do hereby verify and declare that the statements made in the aforesaid paragraphs are true and correct to the best of my knowledge and information and as per records available in the office of the Special Land Acquisition Officer, Bankura and I believe that nothing material has been concealed there from.

Verified at Kolkata on the 24<sup>th</sup> Day of January, 2024.

Identified by me

*Sibojyoti Chakrabarti*  
Advocate      24.01.2024

State of West Bengal

Deponent

*Tapan Das*  
Spl. Land Acquisition Officer  
- Bankura

DEPONENT



11 Annexure - A Annexure - R-1 (1)

क्रमांक	जिला का नाम	तालुका/थाना का नाम	गाँव/मौजा का नाम	सर्वेक्षण नम्बर / भाग संख्या	विनिर्देश भाग	भूमि का प्रकार	भूमि की प्रकृति	भूमि का क्षेत्रफल (एकर में)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
81				RS 216	बंजर भाग	निजी	बंजर	0.005
82				RS 219	बंजर भाग	निजी	बंजर	0.035
83				RS 127/872	बंजर भाग	निजी	बंजर	0.125
84				RS 169/873	बंजर भाग	निजी	बंजर	0.250
85				RS 155/877	बंजर भाग	निजी	बंजर	0.090
86				RS 809	बंजर भाग	निजी	बंजर	0.005
87				RS 811	बंजर भाग	निजी	बंजर	0.020
88				RS 812	बंजर भाग	निजी	बंजर	0.020
89				RS 814	बंजर भाग	निजी	बंजर	0.040
90				RS 815	बंजर भाग	निजी	बंजर	0.530
								9.64

[पा. म. आर/इच्छु-मन/एच-12014/इच्छु की(22) एच. ए./2016-एम एड अर(वी)]

राजेश कुमार, उप सचिव

MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
NOTIFICATION

New Delhi, the 1st December, 2016

S.O. 3679(E).— In exercise of the powers conferred by sub-section (1) of Section 3A of the National Highways Act, 1956 (48 of 1956) (herein after referred to as the said Act), the Central Government, after being satisfied that for the public purpose, the land, the brief description of which is given in the schedule below, is required for "Construction of proposed Bridge over river Shali at Chainage 247.0 km of NH-60 in the district of Bankura, West Bengal" hereby declares its intention to acquire such land

Any person interested in the said land may, within twenty one days from the date of publication of this notification in the Official Gazette, object to the use of such land for the aforesaid purpose under sub-section (1) of section 3C of the said Act

Every such objection shall be made to the competent authority, namely, the Additional District Magistrate (Land Acquisition) Bankura District, in writing and shall set out the grounds thereof and the competent authority shall give the objector an opportunity of being heard, either in person or by a legal practitioner, and may, after hearing all such objections and after making such further enquiry, if any, as the competent authority thinks necessary, by order, either allow or disallow the objections

Any order made by the competent authority under sub-section (1) of Section 3C of the said Act shall be final

The land plans and other details of the land covered under this notification are available and can be inspected by the interested person at the aforesaid office of the competent authority

SCHEDULE

Brief description of the land to be acquired with or without structure falling within the stretch of land for Construction of proposed Bridge over river Shali at Chainage 247.0 km of NH-60 in the district of Bankura, West Bengal

Sl. No.	Name of the District	Name of the Taluk/Police station	Name of the Village/Mouza	Survey Number/ Dag no.	Specific Portion	Type of Land	Nature of Land	Area in (Acres)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1	Bankura	Bankura Sadar/Gangajal Ghati	Mautara (J.L.No.101)	RS 2	Part	Private	Baid	0.370
2				RS 5	Part	Private	Kanali	0.070
3				RS 6	Part	Private	Kanali	0.120
4				RS 10	Part	Private	Pokar	0.310
5				RS 11	Part	Private	Baid	0.050
6				RS 12	Part	Private	Baid	0.240
7				RS 22	Part	Private	Baid	0.090

8				RS	23	Part	Private	Baid	0.070
9				RS	666	Part	Private	Baid	0.055
10				RS	674	Part	Private	Baid	0.095
11				RS	677	Part	Private	Lara	0.080
12				RS	678	Full	Private	Kanah	0.120
13				RS	679	Part	Private	Baid	0.240
14				RS	709	Part	Private	Kanah	0.235
15				RS	710	Part	Private	Baid	0.065
16				RS	711	Part	Private	Kanah	0.090
17				RS	712	Full	Private	Baid	0.030
18				RS	713	Part	Private	Kanah	0.125
19				RS	714	Part	Private	Kanah	0.180
20				RS	715	Part	Private	Baid	0.010
21				RS	718	Part	Private	Baid	0.010
22				RS	719	Part	Private	Baid	0.015
23				RS	720	Part	Private	Baid	0.005
24				RS	749	Part	Private	Baid	0.080
25				RS	754	Full	Private	Baid	0.070
26				RS	755	Full	Private	Baid	0.030
27				RS	766	Part	Private	Baid	0.010
28				RS	767	Full	Private	Baid	0.090
29				RS	768	Part	Private	Baid	0.115
30				RS	769	Part	Private	Baid	0.040
31				RS	770	Full	Private	Baid	0.020
32				RS	771	Part	Private	Baid	0.010
33				RS	775	Part	Private	Baid	0.025
34				RS	776	Full	Private	Baid	0.030
35				RS	777	Full	Private	Baid	0.010
36				RS	782	Part	Private	Baid	0.040
37				RS	783	Full	Private	Baid	0.340
38				RS	784	Part	Private	Baid	0.030
39				RS	785	Part	Private	Baid	0.010
40	Bankura	Bankura Sadar	Surra G.I. No 105	RS	126	Part	Private	Baid	0.015
41		GangajalChhat		RS	131	Part	Private	Baid	0.045
42				RS	132	Full	Private	Baid	0.050
43				RS	133	Part	Private	Baid	0.105
44				RS	134	Part	Private	Baid	0.060
45				RS	139	Part	Private	Baid	0.060
46				RS	140	Full	Private	Baid	0.050
47				RS	141	Part	Private	Baid	0.080
48				RS	145	Part	Private	Baid	0.065
49				RS	146	Part	Private	Baid	0.200
50				RS	147	Full	Private	Mandir	0.060
51				RS	148	Part	Private	Lara	0.025
52				RS	149	Part	Private	Lara	0.100
53				RS	155	Part	Private	Gochar	0.350
54				RS	158	Part	Private	Baid	0.080
55				RS	159	Full	Private	Baid	0.080
56				RS	160	Full	Private	Baid	0.070
57				RS	161	Full	Private	Baid	0.160
58				RS	162	Full	Private	Baid	0.090
59				RS	163	Part	Private	Lara	0.530
60				RS	164	Full	Private	Baid	0.100
61				RS	165	Full	Private	Baid	0.140
62				RS	167	Part	Private	Baid	0.160

63				RS	168	Part	Private	Baid	0.180
64				RS	169	Part	Private	Baid	0.005
65				RS	182	Part	Private	Baid	0.180
66				RS	183	Part	Private	Baid	0.060
67				RS	184	Full	Private	Baid	0.050
68				RS	185	Full	Private	Baid	0.020
69				RS	186	Part	Private	Baid	0.190
70				RS	199	Part	Private	Baid	0.460
71				RS	200	Full	Private	Baid	0.080
72				RS	201	Full	Private	Baid	0.070
73				RS	202	Part	Private	Baid	0.230
74				RS	203	Full	Private	Baid	0.230
75				RS	204	Part	Private	Fara	0.035
76				RS	209	Part	Private	Fara	0.030
77	Bankura	Bankura Sadar/ Gangajal Ghati	Konra (J.L. No. 105)	RS	210	Part	Private	Baid	0.110
78				RS	211	Full	Private	Baid	0.030
79				RS	212	Part	Private	Baid	0.100
80				RS	213	Part	Private	Fara	0.070
81				RS	215	Part	Private	Fara	0.005
82				RS	219	Part	Private	Baid	0.035
83				RS	127-872	Part	Private	Baid	0.125
84				RS	169-873	Full	Private	Baid	0.250
85				RS	155-877	Full	Private	Baid	0.090
86				RS	809	Part	Private	Bastu	0.005
87				RS	811	Full	Private	Kanali	0.020
88				RS	812	Part	Private	Kanali	0.020
89				RS	814	Full	Private	Baid	0.040
90				RS	815	Part	Private	Baid	0.530
Total area									9.64

[F. No. RW-NH-12014/WB(22) LA 2016-S&amp;R(B)]

RAJESH GUPTA, Dy. Secy

14

Annexure B  
Annexure (p-2)

3

**MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**  
**NOTIFICATION**

New Delhi, the 22nd June 2017

S.O. 2126(E).—Whereas by the notification of the Government of India in the Ministry of Road Transport and Highways, Department of Road Transport and Highways number S.O. 1679(E) dated 01/12/2016, published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) issued under sub-section (1) of section 3A of the National Highways Act, 1956 (48 of 1956) (hereinafter referred to as the said Act), the Central Government declared its intention to acquire the land specified in the Schedule annexed to the said notification for "Construction of proposed Bridge over river Shahi at Chamaige 247.0 km of NH-60 in the district of Bankura, West Bengal"

And whereas the substance of the said notification has been published in the *Bartaman* on 02.02.2017 and The Statesman on 01.02.2017 under sub-section (3) of section 3A of the said Act,

And whereas no objection has been received from any person by the competent authority,

And whereas, in pursuance of sub-section (1) of section 4D of the said Act, the competent authority has submitted its report to the Central Government,

Now, therefore, upon receipt of the said report of the competent authority and in exercise of the powers conferred by sub-section (1) of section 3D of the said Act, the Central Government hereby declares that the land specified in the said Schedule should be acquired for the aforesaid purpose,

And further, in pursuance of sub-section (2) of section 3D of the said Act, the Central Government hereby declares that on publication of this notification in the Official Gazette, the land specified in the said schedule shall vest absolutely in the Central Government, free from all encumbrances.

**SCHEDULE**

Brief description of the land to be acquired with or without structure falling within the stretch of land for Construction of proposed Bridge over river Shahi at Chamaige 247.0 km of NH-60 in the district of Bankura, West Bengal.

Sl No	Name of the District	Name of the Taluk / Police station	Name of the Village/ Mouza	Survey Number/ Dug no.	Specific Portion	Type of Land	Nature of Land	Area in (Acres)	Name of the land owner / Interested persons
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	Bankura	Bankura Sadar, Champaal Ghah	Maurara (I) No 101)	RS 2	Part	Private	Barid	0.370	Geetaram Nandi, W/o - Rasamay Nandi, Vill - Mautara, & others
2				RS 5	Part	Private	Kanah	0.670	Geetaram Nandi, W/o - Rasamay Nandi, Vill - Mautara, & others
3				RS 6	Part	Private	Kanah	0.320	Geetaram Nandi, W/o - Rasamay Nandi, Vill - Mautara, & others
4				RS 10	Part	Private	Paku	0.310	Amiya Nandi, S/o - Kritee Nandi Vill - Mautara, & others
5				RS 11	Full	Private	Barid	0.050	Amulya Nandi, S/o - Makhan Nandi Vill - Mautara, & others
6				RS 12	Part	Private	Barid	0.240	Dayamay Nandi, S/o - Golak, Vill - Mautara, & others
7				RS 22	Part	Private	Barid	0.090	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others
8				RS 23	Part	Private	Barid	0.030	Akul Nandi, S/o Ram Nandi, Vill - Mautara, & others
9				RS 666	Part	Private	Barid	0.055	Madanmohan Nandi, S/o - Nepal, Vill - Mautara, & others
10				RS 674	Part	Private	Barid	0.005	Madanmohan Nandi, S/o - Nepal, Vill - Mautara, & others
11				RS 677	Part	Private	Barid	0.080	Madanmohan Nandi, S/o - Nepal, Vill - Mautara, & others
12				RS 678	Full	Private	Kanah	0.120	Akinchan Nandi, S/o - Bhusan Nandi, Vill - Mautara, & others
13				RS 679	Part	Private	Barid	0.240	Geetaram Nandi, W/o - Rasamay Nandi, Vill - Mautara, & others

311

15

Sl. No.	Name of the District	Name of the Taluk / Police station	Name of the Village / Mauza	Survey Number / Diagram	Specific Portion	Type of Land	Nature of Land	Area in (Acres)	Name of the land owner / Interested persons			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			
14	Bankura	Bankura Sadar/ Gangajal Ghata	Mautara (I.L. No. 101)	RS 709	Part	Private	Kanali	0.235	Amiya Nandi, S/o - Kiritee Nandi, Vill - Mautara, & others			
15				RS 710	Part	Private	Baid	0.005	Geetarani Nandi, W/o - Rakamay Nandi, Vill - Mautara, & others			
16				RS 711	Part	Private	Kanali	0.090	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others			
17				RS 712	Full	Private	Baid	0.030	Gourhari Pal, S/o-Digambar Pal, Vill - Kalbera, & others.			
18				RS 713	Part	Private	Kanali	0.125	Nakul Nandi, S/o - Makhon Nandi, Vill - Mautara			
19				RS 714	Part	Private	Kanali	0.350	Amiya Nandi, S/o - Kiritee Nandi, Vill - Mautara, & others.			
20				RS 715	Part	Private	Baid	0.010	Santoshbala Nandi, S/o-Anath Nandi, Vill - Mautara, & others.			
21				RS 718	Part	Private	Baid	0.010	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others.			
22				RS 719	Part	Private	Baid	0.015	Pratima Nandi, W/o - Mahadev Nandi, Vill - Mautara, & others.			
23				RS 720	Part	Private	Baid	0.005	Biswaj Nandi, S/o- Rakhal Nandi, Vill - Mautara, & others.			
24				RS 742	Part	Private	Baid	0.080	Madanmohan Nandi, S/o - Nepal, Vill - Mautara, & others.			
25				RS 744	Full	Private	Baid	0.070	Amiya Nandi, S/o - Kiritee Nandi, Vill - Mautara, & others.			
26				RS 753	Full	Private	Baid	0.030	Akranchan Nandi, S/o - Bhusan Nandi, Vill - Mautara, & others.			
27				RS 754	Part	Private	Baid	0.010	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others.			
28				RS 755	Full	Private	Baid	0.060	Santoshbala Nandi, W/o - Anath Nandi, Vill - Mautara, & others			
29				RS 768	Part	Private	Baid	0.115	Amarendri Dutta, S/o - Naba Kumar Dutta, Vill - Mautara, & others			
30				RS 769	Part	Private	Baid	0.040	Madanmohan Nandi, S/o - Nepal, Vill - Mautara, & others.			
31				RS 770	Full	Private	Baid	0.020	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others.			
32				RS 771	Part	Private	Baid	0.010	Amiya Nandi, S/o - Kiritee Nandi, Vill - Mautara, & others.			
33				RS 775	Full	Private	Baid	0.025	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others			
34				RS 776	Full	Private	Baid	0.030	Subodh Nandi, S/o-Bhusan Nandi, Vill - Mautara, & others.			
35				RS 777	Full	Private	Baid	0.010	Gunodhar Nandi, S/o-Indra Nandi, Vill - Mautara, & others.			
36				RS 782	Part	Private	Baid	0.040	Sambhunath Nandi, S/o - Kiritee, Vill - Mautara, & others.			
37				RS 783	Full	Private	Baid	0.340	Santoshbala Nandi, W/o - Anath Nandi, Vill - Mautara, & others			
38				RS 784	Part	Private	Baid	0.030	Madanmohan Nandi, S/o - Nepal, Vill - Mautara, & others.			
39				RS 785	Part	Private	Baid	0.010	Amiya Nandi, S/o - Kiritee Nandi, Vill - Mautara, & others			
40				Bankura	Bankura Sadar/ Gangajal Ghata	Konra (I.L. No. 105)	RS 126	Part	Private	Baid	0.015	Mrinalini Babi, W/o - Gaurishankar Singha, Vill - Konra
41							RS 131	Part	Private	Baid	0.045	Pradip Singha, S/o Karunamoy singha, Vill - Konra, & others
42							RS 132	Full	Private	Baid	0.050	Ramlochan Mukopadhyay for Amar Kanan, Sri Sri Ramkrishna Sebadal
43							RS 133	Part	Private	Baid	0.105	Parameshwar Singha, S/o - Sashivusan Singha, Vill - Konra, & others
44							RS 134	Part	Private	Baid	0.06	Manindra Chattopadhyay, S/o - Ramnath, Vill - Konra, & others
45							RS 139	Part	Private	Baid	0.06	Sanjay Kumar Layek, S/o - Nepal, Vill - Konra, & others
46							RS 140	Full	Private	Baid	0.050	Subodh Karmakar, S/o - Gobinda Karmakar, Vill - Konra, & others

4

16

Sl. No.	Name of the District	Name of the Taluk / Police station	Name of the Village/ Mouza	Survey Number/ Dag no.	Specific Portion	Type of Land	Nature of Land	Area in (Acre)	Name of the land owner / Interested persons			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			
47	Bankura			RS 141	Part	Private	Baid	0.08	Sanjay Kumar Layek, S/o-Nepal, Vill - Konra, & others			
48				RS 145	Part	Private	Baid	0.005	Kalpada Karmakar, S/o-Gobinda, Vill - Konra, & others			
49				RS 146	Part	Private	Baid	0.200	Gobinda Singha, S/o-Janaki Singha, Vill - Konra, & others			
50				RS 147	Full	Private	Mandir	0.060	Anil Singha, S/o-Gopal Singha, Vill - Konra, & others			
51				RS 148	Part	Private	Tara	0.025	Shovaram Devi, W/o - Gopal Singha, Vill - Konra, & others			
52				RS 149	Part	Private	Tara	0.100	Pradeep Singha, S/o-Gopal Singha, Vill - Konra, & others			
53				RS 155	Part	Private	Gochar	0.350	Mrimahni Babi, W/o-Gaur Shankar Singha, Vill-Konra, & others			
54				RS 158	Part	Private	Baid	0.080	Bongsh Nandi, S/o-Bivuti Nandi, Vill - Konra, & others			
55				RS 159	Full	Private	Baid	0.080	Manindra Chattopadhyay, S/o- Rannath, Vill - Konra, & others			
56				RS 160	Full	Private	Baid	0.070	Madhusudan Singha, S/o - Bankubihari, Vill - Konra, & others.			
57				RS 161	Full	Private	Baid	0.160	Bongsh Nandi, S/o-Bivuti Nandi, Vill - Konra, & others			
58				RS 162	Full	Private	Baid	0.090	Nepal Muchi, S/o-Chandi Muchi, Vill - Konra, & others			
59				RS 163	Part	Private	Tara	0.530	Anil Singha, S/o - Gopal Singha, Vill - Konra, & others.			
60				RS 164	Full	Private	Baid	0.100	Biswanath Muchi, S/o-Purna Muchi, Vill - Konra, & others			
61				Bankura	Bankura Sadar, Gangajal Ghata	Konra (I.L. No 105)	RS 165	Full	Private	Baid	0.140	Gaurishankar Singha, S/o-Nabakumar Singha, Vill - Konra, & others.
62							RS 167	Part	Private	Baid	0.160	Kalpada Karmakar, S/o-Gobinda, Vill - Konra, & others
63	RS 168	Part	Private				Baid	0.180	Biswanath Muchi, S/o - Purna Muchi, Vill - Konra, & others.			
64	RS 169	Part	Private				Baid	0.005	Parameshwar Singha, S/o - Sashivasan Singha, Vill - Konra, & others			
65	RS 182	Part	Private				Baid	0.180	Badal Mondal, S/o - Babulal Mondal, Vill - Konra			
66	RS 183	Part	Private				Baid	0.060	Krishnagopal Das, S/o - Radhanath Das, Vill - Konra, & others			
67	RS 184	Full	Private				Baid	0.050	Madhusudan Singha, S/o - Bankubihari, Vill - Konra,			
68	RS 185	Full	Private				Baid	0.020	Manindra Chattopadhyay, S/o - Rannath, Vill - Konra & others			
69	RS 186	Part	Private				Baid	0.190	Nandalal Ruidas, S/o - Gopal, Vill - Konra, & others.			
70	RS 199	Part	Private				Baid	0.460	Amiyagopal Das, S/o - Radhanath Das, Vill - Konra, & others			
71	RS 200	Full	Private				Baid	0.080	Ajit Layek, S/o - Prafulla Layek, Vill - Konra, & others.			
72	RS 201	Full	Private				Baid	0.070	Manmatha Singha, S/o - Krishna Singha, Vill - Konra, & others			
73	RS 202	Part	Private				Baid	0.230	Nandalal Ruidas, S/o - Gopal, Vill - Konra, & others			
74	RS 203	Full	Private				Baid	0.230	Anil Singha, S/o - Gopal Singha, Vill - Konra, & others			
75	RS 204	Part	Private				Tara	0.035	Kalpada Karmakar, S/o-Gobinda, Vill - Konra, & others.			
76	RS 209	Part	Private				Tara	0.030	Anil Singha, S/o - Gopal Singha, Vill - Konra, & others.			
77	RS 210	Part	Private	Baid	0.110	Renupada Ghosh, S/o Radhanath Ghosh, Vill - Konra, & others						

4/11

17

Sl. No.	Name of the District	Name of the Taluk / Police station	Name of the Village/ Menza	Survey Number/ Diagram	Specific Portion	Type of Land	Nature of Land	Area In (Acre)	Name of the land owner / Interested persons
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
78	Bankura	Bansura Sahar, Gangajal Chhat	Konra (I, No 103)	RS 211	Full	Private	Baid	0.030	Ramlochan Mukopadhyay for Ambar Konar, Sri Sri Ramkrishna Sebadal
79				RS 212	Part	Private	Baid	0.100	Rabi Ghosh, S/o Kalpada Ghosh, Vill - Konra, & others
80				RS 213	Part	Private	Tara	0.070	Parameshwar Singha, S/o - Sachivanan Singha, Vill - Konra, & others
81				RS 215	Part	Private	Tara	0.005	Kalpada Ghosh, S/o - Neman Ghosh, Vill - Konra, & others
82				RS 219	Part	Private	Baid	0.035	Kantangopal Das, S/o Radhanath Das, Vill - Konra, & others
83				RS 221	Part	Private	Baid	0.125	Kamalakanta Bauri, S/o Nafar Bauri, Vill - Konra, & others
84				RS 269	Full	Private	Baid	0.250	Nepal Muchi, S/o - Chandr Muchi, Vill - Konra, & others
85				RS 271	Full	Private	Baid	0.090	Mrinalini Babi, W/o - Gourishankar Singha & others
86				RS 272	Full	Private	Baid	0.005	Ardhendu Singha, S/o - Keshab Singha, Vill - Konra, & others
87				RS 299	Part	Private	Baid	0.020	Gopalkhata Devi, W/o - Murlhar Singha, Vill - Konra, & others
88	RS 301	Full	Private	Kanali	0.020	Ardhendu Singha, S/o - Keshab Singha, Vill - Konra, & others			
89	RS 302	Part	Private	Baid	0.040	Gopalkhata Devi, W/o - Murlhar Singha, Vill - Konra, & others			
90	RS 303	Part	Private	Baid	0.530	Ardhendu Singha, S/o - Keshab Singha, Vill - Konra, & others			
Total Area 9.64 Acre									

[F. No. RW-NH-12014/WB (22) LA/2016-S&R (B)]  
 RAJESH GUPTA, Dy Secy

## MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

## NOTIFICATION

New Delhi, the 22nd June, 2017

S.O. 2126(E).—Whereas by the notification of the Government of India in the Ministry of Road Transport and Highways, Department of Road Transport and Highways number S.O. 1679(E) dated 01/12/2016, published in Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) issued under sub-section (1) of section 3A of the National Highways Act, 1956 (48 of 1956) (hereinafter referred to as the said Act), the Central Government declared its intention to acquire the land specified in the Schedule annexed to the said notification for "Construction of proposed Bridge over river Shali at Chainage 247.0 km of NH-60 in the district of Bankura, West Bengal"

And whereas the substance of the said notification has been published in the *Bartaman* on 02.02.2017 and The *Statesman* on 01.02.2017 under sub-section (3) of section 3A of the said Act,

And whereas no objection has been received from any person by the competent authority,

And whereas, in pursuance of sub-section (1) of section 3D of the said Act, the competent authority has submitted its report to the Central Government,

Now, therefore, upon receipt of the said report of the competent authority and in exercise of the powers conferred by sub-section (1) of section 3D of the said Act, the Central Government hereby declares that the land specified in the said Schedule should be acquired for the aforesaid purpose,

And further, in pursuance of sub-section (2) of section 3D of the said Act, the Central Government hereby declares that on publication of this notification in the Official Gazette, the land specified in the said schedule shall vest absolutely in the Central Government, free from all encumbrances.

## SCHEDULE

Brief description of the land to be acquired with or without structure falling within the stretch of land for Construction of proposed Bridge over river Shali at Chainage 247.0 km of NH-60 in the district of Bankura, West Bengal.

Sl. No.	Name of the District	Name of the Taluk / Police station	Name of the Village/ Mouza	Survey Number/ Dag no.	Specific Portion	Type of Land	Nature of Land	Area in (Acre)	Name of the land owner / Interested persons
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
1	Bankura	Bankura Sadar, Gaingajati Ghat	Mautara (I.L. No 101)	RS 2	Part	Private	Barid	0.370	Geetaram Nandi, W/o - Rasamay Nandi, Vill - Mautara, & others
2				RS 5	Part	Private	Kanah	0.070	Geetaram Nandi, W/o - Rasamay Nandi, Vill - Mautara, & others
3				RS 6	Part	Private	Kanah	0.120	Geetaram Nandi, W/o - Rasamay Nandi, Vill - Mautara, & others
4				RS 10	Part	Private	Pukur	0.310	Antya Nandi, S/o - Kirtee Nandi Vill - Mautara, & others
5				RS 11	Full	Private	Barid	0.050	Amulya Nandi, S/o - Makhan Nandi Vill - Mautara, & others
6				RS 12	Part	Private	Barid	0.240	Dayamay Nandi, S/o - Golak, Vill - Mautara, & others
7				RS 22	Part	Private	Barid	0.090	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others
8				RS 23	Part	Private	Barid	0.030	Akul Nandi, S/o Ram Nandi, Vill - Mautara, & others
9				RS 666	Part	Private	Barid	0.055	Madanmohan Nandi, S/o - Nepal, Vill - Mautara, & others
10				RS 674	Part	Private	Barid	0.005	Madanmohan Nandi, S/o - Nepal, Vill - Mautara, & others
11				RS 677	Part	Private	Barid	0.080	Madanmohan Nandi, S/o - Nepal, Vill - Mautara, & others
12				RS 678	Full	Private	Kanah	0.120	Akinchan Nandi, S/o - Bhusan Nandi, Vill - Mautara, & others
13				RS 679	Part	Private	Barid	0.240	Geetaram Nandi, W/o - Rasamay Nandi, Vill - Mautara, & others

311

19

8

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

Sl. No.	Name of the District	Name of the Taluk / Police station	Name of the Village / Mouza	Survey Number / Dig. no.	Specific Partion	Type of Land	Nature of Land	Area in (Acre)	Name of the land owner / Interested persons
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
14				RS 709	Part	Private	Kanali	0.235	Amiya Nandi, S/o - Kiritee Nandi Vill - Mautara, & others.
15				RS 710	Part	Private	Baid	0.005	Geetarani Nandi, W/o - Rawamay Nandi, Vill - Mautara, & others.
16				RS 711	Part	Private	Kanali	0.090	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others.
17				RS 712	Full	Private	Baid	0.030	Gourhari Pal, S/o-Digambar Pal, Vill - Kalbera, & others.
18				RS 713	Part	Private	Kanali	0.125	Nakul Nandi, S/o - Makhn Nandi, Vill - Mautara
19				RS 714	Part	Private	Kanali	0.350	Amiya Nandi, S/o - Kiritee Nandi, Vill - Mautara, & others.
20				RS 715	Part	Private	Baid	0.010	Santoshbala Nandi, S/o- Anath Nandi, Vill - Mautara, & others.
21				RS 718	Part	Private	Baid	0.010	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others.
22				RS 719	Part	Private	Baid	0.015	Pratima Nandi, W/o - Muladev Nandi, Vill - Mautara, & others.
23				RS 720	Part	Private	Baid	0.005	Biswaj Nandi, S/o- Rakhal Nandi, Vill - Mautara, & others.
24				RS 740	Part	Private	Baid	0.080	Madannmohan Nandi, S/o - Nepal, Vill - Mautara, & others.
25				RS 751	Full	Private	Baid	0.070	Amiya Nandi, S/o - Kiritee Nandi, Vill - Mautara, & others.
26				RS 752	Full	Private	Baid	0.030	Akanchan Nandi, S/o - Bhusan Nandi, Vill - Mautara, & others.
27				RS 753	Part	Private	Baid	0.010	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others.
28				RS 754	Full	Private	Baid	0.060	Santoshbala Nandi, W/o - Anath Nandi, Vill - Mautara, & others.
29				RS 768	Part	Private	Baid	0.115	Amarendra Datta, S/o - Naba Kumar Datta, Vill - Mautara, & others.
30	Bankura	Bankura Sadar/ Gangajal Ghata	Mautara (J.L. No. 103)	RS 769	Part	Private	Baid	0.040	Madannmohan Nandi, S/o - Nepal, Vill - Mautara, & others.
31				RS 770	Full	Private	Baid	0.020	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others.
32				RS 771	Part	Private	Baid	0.010	Amiya Nandi, S/o - Kiritee Nandi, Vill - Mautara, & others.
33				RS 775	Part	Private	Baid	0.025	Uday Nandi, S/o - Kalpa Nandi, Vill - Mautara, & others.
34				RS 776	Full	Private	Baid	0.030	Subrohi Nandi, S/o-Bhusan Nandi, Vill - Mautara, & others.
35				RS 777	Full	Private	Baid	0.010	Ganadhar Nandi, S/o-Indra Nandi, Vill - Mautara, & others.
36				RS 782	Part	Private	Baid	0.040	Sambhunath Nandi, S/o - Kiritee, Vill - Mautara, & others.
37				RS 783	Full	Private	Baid	0.240	Santoshbala Nandi, W/o - Anath Nandi, Vill - Mautara, & others.
38				RS 784	Part	Private	Baid	0.030	Madannmohan Nandi, S/o - Nepal, Vill - Mautara, & others.
39				RS 785	Part	Private	Baid	0.010	Amiya Nandi, S/o - Kiritee Nandi, Vill - Mautara, & others.
40				RS 126	Part	Private	Baid	0.015	Mrimalini Babi, W/o - Gaurishankar Singha, Vill - Konra
41				RS 131	Part	Private	Baid	0.045	Pradip Singha, S/o Karunamoy singha, Vill - Konra, & others.
42				RS 132	Full	Private	Baid	0.050	Rumochan Mukopadhyay for Amar Kanan, Sri Sri Romkrishna Sebadal
43	Bankura	Bankura Sadar/ Gangajal Ghata	Konra (J.L. No. 105)	RS 133	Part	Private	Baid	0.105	Parameshwar Singha, S/o - Sashivusan Singha, Vill - Konra, & others.
44				RS 134	Part	Private	Baid	0.06	Manindra Chattopadhyay S/o - Ramnath, Vill - Konra, & others.
45				RS 139	Part	Private	Baid	0.06	Sanjay Kumar Layek, S/o - Nepal, Vill - Konra, & others.
46				RS 140	Full	Private	Baid	0.050	Subrohi Karanmakar, S/o - Gubinda Karanmakar, Vill - Konra, & others.

90

4

Sl. No.	Name of the District	Name of the Taluk/ Police station	Name of the Village/ Mouza	Survey Number/ Dag no.	Specific Portion	Type of Land	Nature of Land	Area in (Acre)	Name of the land owner / Interested persons			
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)			
47	Bankura			RS 141	Part	Private	Baid	0.08	Sanjay Kumar Layek, S/o-Nepul, Vill - Konra, & others			
48				RS 145	Part	Private	Baid	0.005	Kalipada Karmakar, S/o-Gobinda, Vill - Konra, & others			
49				RS 146	Part	Private	Baid	0.200	Gobinda Singha, S/o-Janaki Singha, Vill - Konra, & others			
50				RS 147	Full	Private	Mandri	0.060	Anil Singha, S/o-Gopal Singha, Vill - Konra, & others			
51				RS 148	Part	Private	Tara	0.025	Shovaram Devi, W/o - Gopal Singha, Vill - Konra, & others			
52				RS 149	Part	Private	Tara	0.100	Prateep Singha, S/o-Gopal Singha, Vill - Konra, & others			
53				RS 155	Part	Private	Cochar	0.150	Mrimlmi Babi, W/o-Gaurishankar Singha, Vill-Konra, & others			
54				RS 158	Part	Private	Baid	0.080	Bongsh Nandi, S/o-Bivuti Nandi, Vill - Konra, & others			
55				RS 159	Full	Private	Baid	0.080	Manindra Chattopadhyay, S/o- Rannath, Vill - Konra, & others			
56				RS 160	Full	Private	Baid	0.070	Madhusudan Singha, S/o - Bankubihari, Vill - Konra, & others.			
57				RS 161	Full	Private	Baid	0.160	Bongsh Nandi, S/o-Bivuti Nandi, Vill - Konra, & others			
58				RS 162	Full	Private	Baid	0.090	Nepal Muchi, S/o-Chandi Muchi, Vill - Konra, & others			
59				RS 163	Part	Private	Tara	0.530	Anil Singha, S/o - Gopal Singha, Vill - Konra, & others.			
60				RS 164	Full	Private	Baid	0.100	Biswanath Muchi, S/o-Purna Muchi, Vill - Konra, & others			
61				Bankura	Bankura Sadar, Gangajal Ghan	Konra (J.L. No 105)	RS 165	Full	Private	Baid	0.140	Gaurishankar Singha, S/o-Nabakuntar Singha, Vill - Konra, & others
62							RS 167	Part	Private	Baid	0.160	Kalipada Karmakar, S/o-Gobinda, Vill - Konra, & others
63							RS 168	Part	Private	Baid	0.180	Biswanath Muchi, S/o - Purna Muchi, Vill - Konra, & others.
64							RS 169	Part	Private	Baid	0.005	Parameshwar Singha, S/o - Sashtvasan Singha, Vill - Konra, & others.
65							RS 182	Part	Private	Baid	0.180	Badal Mondal, S/o - Badal Mondal, Vill - Konra
66							RS 183	Part	Private	Baid	0.060	Krishnagopal Das, S/o - Radhanath Das, Vill - Konra, & others
67	RS 181	Full	Private				Baid	0.050	Madhusudan Singha, S/o - Bankubihari, Vill - Konra.			
68	RS 185	Full	Private				Baid	0.020	Manindra Chattopadhyay, S/o - Rannath Vill - Konra & others			
69	RS 186	Part	Private				Baid	0.190	Nandalal Ruidas, S/o - Gopal, Vill - Konra, & others			
70	RS 199	Part	Private				Baid	0.460	Amiyugopal Das, S/o - Radhanath Das, Vill - Konra, & others			
71	RS 200	Full	Private				Baid	0.080	Ajit Layek, S/o - Prafulla Layek, Vill - Konra, & others.			
72	RS 201	Full	Private				Baid	0.070	Manmatha Singha, S/o - Krishna Singha, Vill - Konra, & others.			
73	RS 202	Part	Private				Baid	0.230	Nandalal Ruidas, S/o - Gopal, Vill - Konra, & others			
74	RS 203	Full	Private				Baid	0.230	Anil Singha, S/o - Gopal Singha, Vill - Konra, & others			
75	RS 204	Part	Private				Tara	0.035	Kalipada Karmakar, S/o-Gobinda, Vill - Konra, & others.			
76	RS 209	Part	Private				Tara	0.030	Anil Singha, S/o - Gopal Singha, Vill - Konra, & others.			
77	RS 210	Part	Private				Baid	0.110	Renupada Ghosh, S/o Radhanath Ghosh, Vill - Konra, & others			

411

21

Sl. No.	Name of the District	Name of the Taluk / Police station	Name of the Village/ Mouza	Survey Number/ Dag no.	Specific Portion	Type of Land	Nature of Land	Area in (Acre)	Name of the land owner / Int crested persons
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
78				RS 711	Full	Private	Baid	0.030	Ramlochan Mukhopadhyay for Amar Konan, Sri Sri Ramkrishna Sebadal
79				RS 712	Part	Private	Baid	0.100	Rabi Ghosh, S/o Kalpada Ghosh, Vill - Konra, & others
80				RS 713	Part	Private	Tara	0.070	Parameshwar Singha, S/o - Sashivram Singha, Vill - Konra, & others
81				RS 715	Part	Private	Tara	0.005	Kalpada Ghosh, S/o - Neena Ghosh, Vill - Konra, & others
82				RS 719	Part	Private	Baid	0.035	Kanangopal Das, S/o Radhanath Das, Vill - Konra, & others
83				RS 872	Part	Private	Baid	0.125	Kamalakanta Bauri, S/o Nafar Bauri, Vill - Konra, & others
84				RS 873	Full	Private	Baid	0.250	Nepal Muchi, S/o - Chandu Muchi, Vill - Konra, & others
85				RS 877	Full	Private	Baid	0.090	Minalini Babi, W/o - Gourishankar Singha & others
86	Bankura	Bankura Sadar, Gangajal Obhat	Konra (I) No 103	RS 809	Part	Private	Bastu	0.005	Ardhendu Singha, S/o - Keshab Singha, Vill - Konra, & others
87				RS 811	Full	Private	Kanah	0.020	Gajakhala Devi, W/o - Murhar Singha, Vill - Konra, & others
88				RS 812	Part	Private	Kanah	0.020	Ardhendu Singha, S/o - Keshab Singha, Vill - Konra, & others
89				RS 814	Full	Private	Baid	0.040	Gajakhala Devi, W/o - Murhar Singha, Vill - Konra, & others
90				RS 815	Part	Private	Baid	0.530	Ardhendu Singha, S/o - Keshab Singha, Vill - Konra, & others
Total Area 9.64 Acre									

[F. No. RW-NH-12014/WB (22) LA/2016-S&R (B)]  
RAJESH GUPTA, Dy Secy

Amexsure - (2-4)  
~~Amexsure - B~~

22

4/2

Government of West Bengal  
Office of the District Magistrate & Collector, Bankura  
Land Acquisition Department, Bankura

Memo No:- 129 /L.A.

Dated, Bankura, the 07/03/2017

To  
The Divisional Forest Officer (North)  
Bankura.

Sub : Valuation of Trees

Please find enclosed herewith the list of trees situated on the land to be acquired for construction of a Bridge over river 'Sali' at Ch. 247.00 Km of NH60 in the District of Bankura. The valuation of the trees are necessary for preparation of estimate.

*OK* You are, therefore, requested to send the valuation report to this end as on earliest.

Encl: 1 (one) sheet.

*[Signature]*  
Additional District Magistrate (L.A.)  
Bankura &

Competent Authority of NH60

*[Signature]*  
06/03/17

List of Trees

Name of Project:- Construction of a Bridge over river 'Sali' at Ch. 247.00 Km of NH60 in the District of Bankura.

Mouza:- Konra  
J.L. No. 105, P.S. Gangajalghati  
Dist. Bankura.

Plot No.	Name of trees	No. of trees	Girth(M)	Height(M)	Name of owner as per field enquiry	Remarks
155	Banyan	1	3.50	5.00	Kamal Das	
	Sishu	1	0.80	3.00		
186	Mehagani	1	1.60	4.00	Bidhan Singh S/o- Prabhakar	
	Sishu	1	1.50	3.00		
	Mango	1	1.00	3.00		
815	Eucalyptus (Plant)	400	-	-		Plantation area. Plants are about 1 year old
	Akashmoni (Plant)	100	-	-		

1. Q. Dahi 21/03/17  
02.3.17  
L.A. SUR  
LA SUR
2. B. Karmakar  
02/03/17  
L.A. Surveyor
3. B. Dey  
02/03/17  
Surveyor  
L.A. Department  
Bankura

Sub Assistant Engineer  
Kapur N. H. Gachhi  
P.W. Department  
Bankura

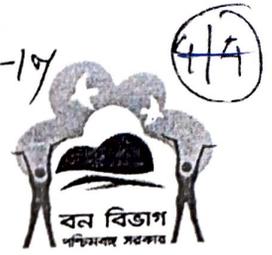
4/13

Annexure B



21 Annexure - 'R-5'  
D. No - 281/L.A. 27-20-3-17

GOVERNMENT OF WEST BENGAL  
DIRECTORATE OF FORESTS  
OFFICE OF THE DIVISIONAL FOREST OFFICER  
BANKURA NORTH DIVISION



Phone No. :-03242- 250758, Fax No. : - 03242-256556, E-mail:- dfoban-wb@nic.in & dfo\_bkn@yahoo.com, Website: - www.bankuraforest.in

Memo No: 861/28-2

Dated, Bankura the, 10/03/2017

From :: The Divisional Forest Officer,  
Bankura (North) Division.

To :: The Additional District Magistrate (L.A.) Bankura,  
&  
Competent Authority of NH-60  
West Bengal.

Sub :: Valuation of Trees

Ref :: Your letter No.129/L.A. dated 07-03- 2017.

421/28-2  
27/3/17  
Spt. L.A.  
15/3/17

With reference to the above the detailed report of valuation of trees are mention below .

Name of trees	No of trees	Girth(mt)	Height(mt)	Volume(m <sup>3</sup> )	Valuation(Rs.)
Banyan	1	3.5	5.0	3.8	16720
Sishu	1	0.80	3.0	0.12	1584
Mehagani	1	1.60	4.0	0.64	12672
Sishu	1	1.50	3.0	0.42	6699
Manglo	1	1.00	3.0	0.18	1980
Eucalyptus. Plnt (1 yr.)	400	-	-	-	800
Akashmani Plnt(1 yr.)	100	-	-	-	200
			<b>TOTAL</b>		<b>40655</b>
In addition Fire Wood				20	20000
			<b>G.TOTAL</b>		<b>60655</b>
			<b>OR SAY</b>		<b>61000</b>

Rupees Sixty one thousand only

Addl DFO / Supt. Commr.

This is for your information and necessary action.  
16/3  
21.3.17

10/3/17  
Divisional Forest Officer,  
Bankura (North) Division.

25  
Annexure - B

**PLOT WISE REVISED 3G DETERMINATION AS PER National Highways Act, 1956 & NEW R.F.C.T.L.A.R.R ACT-2013**

**Proceeding U/S 3G of NH Act-1956**

Name of Project :- Construction of a Bridge over river Shali at Chainage 247.0 Km of NH-60 in the district of Bankura, West Bengal  
L.A. Case No. - 02/2016-17 in C/W NH 60, Mouza- Konra, J.L.No.- 105, P.S.- Gangajalhati Dist.- Bankura

Date of Gazette Notification u/s 3A : 01/12/2016

Date of Publication of Notification u/s 3A in Local News Paper : BARTAMAN - 02/02/2017 & THE STATESMAN - 01/02/2017

Probable Date of Award : 30/06/2022

**PLOT WISE ESTIMATE OF LAND.**

Sl. No.	Plot No.	Class Of Land	Acquired Area(in acre)	Market Value(Per Acre) in Rs.	Market Value of acquired land [Colm5 x colm6] in Rs.	Multiplying Factor	Multiplied Market Value [colm 7 x colm 8] in Rs.	Trees Value	Structure Value in Rs.	Multiplied Market Value + Trees Value + Structure Value in Rs.	Solatum 100% of (Multiplied Market Value+ Trees Value+Structure Value) in Rs.	( Multiplied MV + Trees Value+ Structure Value + Solatum ) [Colm 11+ colm12] in Rs.
1	2	3	4	5	6	7	8	9	10	11	12	13
1	126	Baid	0.015	3024000	45360.00	1.1	49896.00	0	0	49896.00	49896.00	99792.00
2	131	Baid	0.045	3024000	136080.00	1.1	149688.00	0	0	149688.00	149688.00	299376.00
3	132	Baid	0.050	3024000	151200.00	1.1	166320.00	0	0	166320.00	166320.00	332640.00
4	133	Baid	0.105	3024000	317520.00	1.1	349272.00	0	0	349272.00	349272.00	698544.00
5	134	Baid	0.060	2570400	154224.00	1.1	169646.40	0	0	169646.40	169646.40	339292.80
6	139	Baid	0.060	3360000	201600.00	1.1	221760.00	0	0	221760.00	221760.00	443520.00
7	140	Baid	0.050	3360000	168000.00	1.1	184800.00	0	0	184800.00	184800.00	369600.00
8	141	Baid	0.080	3360000	268800.00	1.1	295680.00	0	0	295680.00	295680.00	591360.00
9	145	Baid	0.005	3360000	16800.00	1.1	18480.00	0	0	18480.00	18480.00	36960.00
10	146	Baid	0.200	3360000	672000.00	1.1	739200.00	0	0	739200.00	739200.00	1478400.00
11	147	Mandir	0.050	3360000	201600.00	1.1	221760.00	0	0	221760.00	221760.00	443520.00
12	148	Tara	0.025	3360000	84000.00	1.1	92400.00	0	0	92400.00	92400.00	184800.00
13	149	Tara	0.100	3360000	336000.00	1.1	369600.00	0	0	369600.00	369600.00	739200.00
14	155	Gochar	0.350	3360000	1176000.00	1.1	1293600.00	18304.00	272481.00	1584385.00	1584385.00	3168770.00
15	158	Baid	0.080	3360000	268800.00	1.1	295680.00	0	0	295680.00	295680.00	591360.00
16	159	Baid	0.080	2856000	228480.00	1.1	251328.00	0	0	251328.00	251328.00	502656.00
17	160	Baid	0.070	3360000	235200.00	1.1	258720.00	0	0	258720.00	258720.00	517440.00
18	161	Baid	0.160	3360000	537600.00	1.1	591360.00	0	0	591360.00	591360.00	1182720.00
19	162	Baid	0.090	3360000	302400.00	1.1	332640.00	0	0	332640.00	332640.00	665280.00
20	163	Tara	0.530	3360000	1780800.00	1.1	1958880.00	0	0	1958880.00	1958880.00	3917760.00
21	164	Baid	0.100	3570000	357000.00	1.1	392700.00	0	0	392700.00	392700.00	785400.00
22	165	Baid	0.140	4200000	588000.00	1.1	646800.00	0	0	646800.00	646800.00	1293600.00
23	167	Baid	0.160	4200000	672000.00	1.1	739200.00	0	0	739200.00	739200.00	1478400.00
24	168	Baid	0.180	3570000	642600.00	1.1	706860.00	0	0	706860.00	706860.00	1413720.00

45

Annexure - B

26

25	169	Baid	0.005	4200000	21000.00	1.1	23100.00	0	0	23100.00	23100.00	46200.00
26	182	Baid	0.180	4200000	756000.00	1.1	831600.00	0	0	831600.00	831600.00	1663200.00
27	183	Baid	0.060	3570000	214200.00	1.1	235620.00	0	0	235620.00	235620.00	471240.00
28	184	Baid	0.050	4200000	210000.00	1.1	231000.00	0	0	231000.00	231000.00	462000.00
29	185	Baid	0.020	3570000	71400.00	1.1	78540.00	0	0	78540.00	78540.00	157080.00
30	186	Baid	0.190	4200000	798000.00	1.1	877800.00	21351	339102	1238253.00	1238253.00	2476506.00
31	199	Baid	0.460	3570000	1642200.00	1.1	1806420.00	0	0	1806420.00	1806420.00	3612840.00
32	200	Baid	0.080	5071238	405699.04	1.1	446268.94	0	0	446268.94	446268.94	892537.89
33	201	Baid	0.070	4200000	294000.00	1.1	323400.00	0	0	323400.00	323400.00	646800.00
34	202	Baid	0.230	4200000	966000.00	1.1	1062600.00	0	0	1062600.00	1062600.00	2125200.00
35	203	Baid	0.230	3969000	912870.00	1.1	1004157.00	0	0	1004157.00	1004157.00	2008314.00
36	204	Tara	0.035	2856000	99960.00	1.1	109956.00	0	0	109956.00	109956.00	219912.00
37	209	Tara	0.030	3360000	100800.00	1.1	110880.00	0	0	110880.00	110880.00	221760.00
38	210	Baid	0.110	3360000	369600.00	1.1	406560.00	0	0	406560.00	406560.00	813120.00
39	211	Baid	0.030	3360000	100800.00	1.1	110880.00	0	0	110880.00	110880.00	221760.00
40	212	Baid	0.100	3360000	336000.00	1.1	369600.00	0	0	369600.00	369600.00	739200.00
41	213	Tara	0.070	3360000	235200.00	1.1	258720.00	0	0	258720.00	258720.00	517440.00
42	215	Tara	0.005	2856000	14280.00	1.1	15708.00	0	0	15708.00	15708.00	31416.00
43	219	Baid	0.035	2856000	99960.00	1.1	109956.00	0	0	109956.00	109956.00	219912.00
44	127/872	Baid	0.125	3024000	378000.00	1.1	415800.00	0	0	415800.00	415800.00	831600.00
45	169/873	Baid	0.250	4200000	1050000.00	1.1	1155000.00	0	0	1155000.00	1155000.00	2310000.00
46	155/877	Baid	0.090	3360000	302400.00	1.1	332640.00	0	0	332640.00	332640.00	665280.00
47	809	Bastu	0.005	6898223	34491.12	1.1	37940.23	0	0	37940.23	37940.23	75880.45
48	811	Kanali	0.020	3780000	75600.00	1.1	83160.00	0	0	83160.00	83160.00	166320.00
49	812	Kanali	0.020	3780000	75600.00	1.1	83160.00	0	0	83160.00	83160.00	166320.00
50	814	Baid	0.040	3780000	151200.00	1.1	166320.00	0	0	166320.00	166320.00	332640.00
51	815	Baid	0.53	3780000	2003400.00	1.1	2203740.00	21000	0	2224740.00	2224740.00	4449480.00
				5.865	21260724.16		23386796.57	60655	611583	24059034.57	24059034.57	48118069.14

4/9

Annexure - B

27

## FINAL ESTIMATE FOR THE ACQUIRED LANDS

1	Multiplied MV + Trees Value+ Structure Value + Solatium ( Total of Colm 13 )	Rs.	48118069.14
2	Additional amount @ 12% on Rs.21260724.16 w.e.f. 01/12/2016 to 30/06/2022 i.e. 5 year 7 months	Rs.	14244685.20
3	Barga Compensation ( Calculaion attached in separate sheet )	Rs.	650969.00
4	Total Cost of Acquisition (1 + 2 + 3 )	Rs.	63013723.34
5	Administrative Cost @2.5% on Total Cost of Acquisition i.e. Rs. 63013723.34	Rs.	1575343.00
6	Capitalized Value ( @2% on Rs. 21260724.16 x 25 times )	Rs.	10630362.08
7	Mutation & Conversion charges with application fees ( Calculation sheet attached )	Rs.	54455.00
8	Law Charges	Rs.	10000.00
TOTAL AMOUNT ( Row No 4+5+6+7+8 )		Rs.	75283883.42
		Say Rs.	75283883.00

In words (Rupees seven crore fifty two lakh eighty three thousand eight hundred and eighty three ) only

Prepared by

  
08/11/2021  
Surveyor  
Bankura

  
08/11/2021  
Asst. L.A.O  
Bankura

  
08/11/2021  
Addl. L.A.O.  
Bankura

  
08/11/2021  
Special L.A.O.  
Bankura

  
Addl. District Magistrate (L.A.), Bankura  
& Competent Authority of NH-60

4/7

१४

Annexure (R-6)

132

Registered No. WB/SC-320

No. WB(Part-I)/07/BCL-22

The  
Kolkata Gazette



सत्यमेव जयते

Extraordinary  
Published by Authority

PHALGUNA 10]

THURSDAY, MARCH 1, 2007

[ SAKA 1928

PART I—Order and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

GOVERNMENT OF WEST BENGAL  
FOREST DEPARTMENT

Writers' Buildings, Kolkata-700 001

NOTIFICATION

No. 901-For dt. the 1st March, 2007. In exercise of the power conferred by clause (2) of section 3 of the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 (West Ben. Act X of 2006) (hereinafter referred to as the said Act), the Governor is pleased hereby to appoint the competent authority under column (1), to perform the duties and exercise the powers conferred under the said Act within the jurisdiction as described under column (2), of the Schedule given below :—

SCHEDULE

Name of the competent authority (1)	Jurisdiction (2)
(1) Forest Range Officer	Rural areas under the jurisdiction of the Forest Range Officer ;
(2) Divisional Forest Officer (Utilisation Division)	Kolkata Municipal Corporation area ;
(3) Divisional Forest Officer	All other "Rural Areas", not covered by the jurisdiction of the Forest Range Officer, and Municipalities/Corporations/Notified Area Authorities within his jurisdiction, except Kolkata Municipal Corporation area.

By Order of the Governor,

Sd/-

( S. Nag )

Joint Secretary to the Govt. of West Bengal

BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL EASTERN ZONE  
BENCH, KOLKATA

O. A. NO. 91/2023/EZ

In The Matter of:

Nirmal Kumar Singha

... APPLICANT

VERSUS

The State of West Bengal & Ors.

... RESPONDENT(S)



AFFIDAVIT-IN-OPPOSITION ON  
BEHALF OF THE RESPONDENT  
NUMBER 04, SPECIAL LAND  
ACQUISITION OFFICER, BANKURA,  
DISTRICT BANKURA

SIBOJYOTI CHAKRABARTI

Advocate

For The State of West Bengal

Email: [subho.advocate@gmail.com](mailto:subho.advocate@gmail.com)

(M): 9007035534.